

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

CCP 155/90 in
O.A. No. 831/1989
T.A. No.

199

DATE OF DECISION 22.02.1991Shri Dalloo Alias Dalloo Singh PetitionerShri Malik B.D. Thareja Advocate for the Petitioner(s)

Versus

General Manager Northern Railway Respondent
and OthersShri B.K. Aggarwal Advocate for the Respondent(s)

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The Hon'ble Mr.P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr.M.M. SINGH, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? / No
4. Whether it needs to be circulated to other Benches of the Tribunal? / No

JUDGMENT (ORAL)(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties on CCP 155/1990. The prayer contained in the CCP is that the respondents should be proceeded against for not complying with the directions contained in the judgment of this Tribunal dated 17.4.1990.

2. The direction contained in the Judgment of the Tribunal is to regularise the applicant after giving relaxation in age. The learned counsel of the respondents

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has drawn our attention to an order issued by the Northern Railway on 24.10.1990 and another order issued on 1.11.1990, which have been annexed as Annexures R-1 to the reply filed by them to the CCP. A copy of these two letters have been given to the learned counsel of the petitioner in the Court today. It will be seen from these documents that the respondents have taken a decision to regularise the petitioner with effect from 24.10.1990 after relaxing the age-limit.

The direction has also been issued to pay regular scale of pay to the petitioner with effect from 24.10.1990.

3. The learned counsel of the respondents states on instructions that a bill has already been prepared by the respondents and that the amounts due to the petitioner will be disbursed as expeditiously as possible.

4. In view of the above, we do not consider it appropriate to keep this CCP pending any longer. We dispose of the CCP with the directions to the respondents to expedite the payment to the petitioner and in any event not later than 2 months from today's

Or

date.

5. The CCP 155/90 is disposed of accordingly and the notice of contempt discharged.

M M Singh

(M.M. SINGH)
MEMBER (A)

~~22-2-91~~

(P.K. KARTHAK)
VICE CHAIRMAN (J)